

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3142  
TO BE ANSWERED ON 31.12.2018**

**RESTORATION OF FACILITIES UNDER SOCIAL SECURITY**

**3142. SHRI M.K. RAGHAVAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to restore the withdrawn facilities under the social security to the labour sector;**
- (b) if so, the details of the facilities restored and the extent of benefits likely to accrue to the labourers in the country therefrom; and**
- (c) the total funds required for the project and the details of the funds being allocated for the purpose including its funding sources?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): In order to provide social security benefits to the workers in the unorganised sector, the Unorganised Workers' Social Security Act, 2008 has been enacted, which covers matters relating to life and disability, health and maternity benefits, old age protection to the unorganised workers. No facilities have been withdrawn in this respect. However, the Central Government in 2017, converged the social security scheme of Aam Aadmi Bima Yojana (AABY) with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to provide life and disability coverage to the unorganised workers, depending upon their eligibility. Further, Rasthriya Swastha Bima Yojana has been subsumed in Ayushman Bharat.**

**(b) & (c): Does not arise, as no facilities have been withdrawn as mentioned at (a) above.**

\*\*\*\*\*